

(b) whether it is also a fact that the DDA had assured at that time that a new building for the school in Inder Lok would be constructed;

(c) whether Government are aware that the school is functioning in tents in the compound of Shahi Masjid, Idgah, and the management of the Masjid is now pressing for vacation of its compound;

(d) if so, what are the reasons for not constructing the building for the school so far;

(e) whether it is a fact that repeated representation has been made by the people of the locality in this regard; and

(f) if so, by when Government propose to construct and provide the new building for the school?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) The Delhi Development Authority has stated that it is not aware of any such assurance.

(c) Yes, Sir; but neither the DDA nor the Delhi Administration has any knowledge about the pressure being put by the management of the Masjid for vacation of the site.

(d) Due to increased requirements of Janta/L.I.G. houses in the area, the provision of school site could not be made.

(e) and (f) Yes, Sir; the school management has not submitted the application for allotment of land in the prescribed proforma through the Directorate of Education, although it was requested to do so.

Unauthorised occupation of Government accommodation

2855. SHRI RAJNI RANJAN SAHU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that 1600 officers of Secretary/Joint Secretary level are occupying Government accommodation in Delhi in an unauthorised way from one year to four years;

(b) whether it is also a fact that the rent arrears in respect of these Government officers have mounted up to Rs. 3 crores; and

(c) if so, what action Government have taken or propose to take to stop this malpractice and to collect the said arrears?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHD. USMAN ARIF): (a) No, Sir. Only in a few cases the General Pool accommodation is in unauthorised occupation of such officers.

(b) No, Sir.

(c) In cases where General Pool accommodation is in unauthorised occupation of such officers, action under Public Premises (Eviction of Unauthorised occupants) Act, 1971 has been initiated for securing vacant possession of the premises as well as recovery of Government dues.

गो-वध

2856. श्री प्यारेलाल खण्डेलवाल :
श्रीमती रत्न कुमारी :

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अनेक ससिद्धों और देश की जनता ने गोवंश वध को रोकने हेतु सरकार से सामूहिक